

ITEM NO.3 Court 8 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2197/2022

(Arising out of impugned final judgment and order dated 09-12-2021 in WPMD No. 21615/2021 passed by the High Court Of Judicature At Madras At Madurai)

HINDU DHARMA PARISHAD

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 16-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Jaya Sukin, Adv.
Mr. Narender Kumar Verma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)